

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT - II)

Item No. 208
(IB)-673/ND/2023
IA-841/2024

IN THE MATTER OF:
Central Bank of India

...

Applicant

Versus

Harneet Kuar

...

Respondent

Under Section: 95(1) of IBC, 2016

Order delivered on 24.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Brijesh Kr. Tamber, Adv. Prateek
Kushwala, Adv. Aniruddha Mukherjee

For the RP : Adv. Shubham Mittal, Adv. Shagun Bharti

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA-841/2024: There is no appearance on behalf of the Personal Guarantor.
In terms of the order dated 13.03.2024, the proceedings qua the Respondent
(PG) was set ex parte.

Arguments heard.

Order Reserved.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)